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**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.301
TO BE ANSWERED ON 1ST DECEMBER, 2015**

**COMPLAINTS AGAINST UNETHICAL PRACTICES BY MEDICAL
PROFESSIONALS**

301. SHRI D. KUPENDRA REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that there are lots of complaints against medical professionals who are involved in unethical practices; and

(b) if so, the details thereof and the action taken/being taken by Government in this regard?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): In order to regulate the conduct of doctors, the Medical Council of India (MCI), with the prior approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002.

MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations. As and when complaints are received against the violation of code of ethics for doctors, such complaints are referred by MCI to the concerned State Medical Councils where the doctors/medical practitioners are registered. The MCI is an Appellate Authority. The MCI has received the following number of complaints/appeals on medical negligence and professional misconduct during the last three years:-

Year	Complaints	Appeals
2013-2014	168	65
2014-2015	229	90
2015-2016	90	51

As reported by MCI appeals are decided on case to case basis on merits of each case.